



\$~16

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 690/2023

JASMINE KAURPlaintiff

Through: Mr. Nipun Arora, Adv.

versus

PAWAN CHHABRA & ORS.Defendants

Through: Mr. Taksh Suri, Adv. for D-4 & 5.

Mr. Noor Shergill, Adv. for D-1 to 3.

CORAM:

%

DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

ORDER 24.03.2025

I.A. 6645/2024 (application u/O VII R 11 CPC), I.A. 11209/2024 (by plaintiff u/O XII R 6 CPC) & I.A. 21368/2023 (u/O XXXIX R 1 & 2 CPC)

1. Pleadings are already complete.

I.A. 4130/2025 (application under Order VII rule /14(3) of CPC)

- 2. No reply has been filed. At request, copy of application be supplied to the learned counsel for defendant no. 4 & 5 through email on sharing the same.
- 3. Learned counsel for defendant no. 1 to 3 already received the copy. Let reply if any may be filed within three weeks, with advance copy to the opposite party and rejoinder thereto, if any, may also be filed within two weeks thereafter.
- 4. Put up for completion of pleadings in this IA before the next date of *This is a digitally signed order.*





hearing.

CS(OS) 690/2023

5. Pleadings qua defendant no. 1 to 3 already complete. As per learned counsel, written statement has already been filed on behalf of defendant no. 4 and 5 but the same is lying under objection. Let the pleadings be completed in accordance with law for 15.05.2025.

DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

MARCH 24, 2025/NG

Click here to check corrigendum, if any